

(x) Notification G.S.R. No. 301(E), dated the 1st June, 1973, publishing the Wild Life (Transactions and Taxidermy) Rules, 1973.

m) Notification G.S.R. No. 333(E), dated the 1st July, 1973, publishing the Wild Life (Stock Declaration) Rules, 1973.

(xii) Notification G.S.R. No. 334(E), dated the 1st July, 1973, publishing the Wild Life (Transactions and Taxidermy) Rules, 1973.

(JCTii) Notification G.S.R. No. 336(E), dated the 1st July, 1973, publishing the Wild Life (Stock Declaration) Rules, 1973,

Ixiv) Notification G.S.R. No. 337(E), dated the 1st July, 1973, publishing the Wild Life (Transactions and Taxidermy) Rules, 1973.

(xv) Notification G.S.R. No. 350(E), dated the 16th July, 1973, publishing the Wild Life (Stock Declaration) Rules, 1973.

(xvi) Notification G.S.R. No. 351 (E), dated the 16th July, 1973, publishing the Wild Life (Transactions Taxidermy) Rules, 1973.

[Placed in Library. See No. LT-5315/73 for (i) to (xvi)].

#### **Notification under the Essential Commodities Act, 1955**

PROF. SHER SINGH: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Agriculture (Department of Agriculture) Notification S.O. No. 408(E), dated the 25th July, 1973, publishing amendments to Government Notification S.O. No. 268(E), dated the 5th May, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5337/73.]

#### **I. Annual Accounts (1970-71) of the University Grants Commission and Audit Report thereon**

#### **II. Annual Report (1971-72) of the Indian Institute of Technology, Delhi**

#### **III. The Uttar Pradesh Universities Ordinance, 1973 and related paper**

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): Sir, I beg to lay on the Table: —

I. A copy (in English and Hindi) of the Annual Accounts of the University Grants Commission, New Delhi, for the year 1970-71 and the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-5317/73.]

II. A copy (in Hindi) of the Annual Report of the Indian Institute of Technology, Delhi, for the year 1971-72. [Placed in Library. See No. LT-5104/73.]

III. A copy (in English and Hindi) of the Uttar Pradesh State Universities Ordinance, 1973 (U.P. Ordinance No. 1 of 1973), promulgated by the Governor of Uttar Pradesh on June 12, 1973, under sub-clause (a) of clause (2) of article 213 of the Constitution, read with sub-clause (iii) of clause (c) of the proclamation dated June 13, 1973, issued by the President in relation to the State of Uttar Pradesh, together with a memorandum explaining the circumstances which necessitated the promulgation of the said Ordinance. [Placed in Library. See No. LT-5348/73.]

[Mr. Deputy Chairman in the Chair]

#### **MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD OF EDUCATION**

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE

(PROF. S. NUKUL HASAN): Sir, I beg to move the following motion:—

"That in pursuance of sub-clause (a) of clause 5 of paragraph 5 of the Government of India (Education, Health and Lands Department) Resolution No. F. 122-3/35-E, dated the 8th August, 1935, as amended, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory-Board of Education."

*The question was put and the motion was adopted.*

**THE MYSORE STATE (ALTERATION OF NAME) BILL, 1973—*contd.***

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): Sir, I am very happy that the unanimity of the State Legislature was reflected in the House in so far as this particular Bill is concerned. It is a day of happiness and rejoicing for the State Of Karnataka and it is the culmination of several years of patient effort and persuasion by those who had always wanted this name for the State but in a statesmanlike manner had agreed to\* retain the name of Mysore in deference to the sentiments of the old State of Mysore. And, Sir, if I may say so, the lesson of this unanimity is that given the goodwill and given mutual accommodation and respect and the desire to understand each other's point of view, questions of this kind which have a certain emotional content can be sorted out much better than through agitation and the like. Here in the House itself we had one Member who spoke rather freely of the name of Mysore disappearing. He referred to the traditions of Mysore and so on. So, there is a certain emotion attached to that name also. On the other hand, several other Members referred to the historical associations with the name of Karnataka, the associations of history and of culture which stretch back over many centuries. But given these emotions on both sides, the great thing is that all have agreed to the name of Karnataka now, and everyone is a party to it.

He also congratulated the Chief Minister of Mysore. I think he does deserve to be congratulated for having brought this about, and at the same time I agree with those friends who have referred to other leaders of Mysore who, over the last few years—several years. I would say worked patiently and in a statesmanlike manner for this day, and they can look back with satisfaction on what has been achieved.

Sir, there is, some reference during the debate to matters which fall within the purview of the State Assembly—strictly within the purview of the State Assembly, I would say—and the Chairman was good enough to intervene at one stage that these are matters which should be raised in the legislative Assembly of the State and that they concern the State Government and they have nothing to do with us. And if you will permit me, Sir, I will not get involved in these matters.

There was a reference to Shrimati Sumitra Desai, whether the CBI would give any assistance in tracing her whereabouts. Well, all I can say is that the State Government has written to the Centre and the CBI has agreed to give all assistance that is required in the matter of trying to locate her. It is only to that limited point, because there is\* no case, as far as I know, which has been registered in Mysore about her or involving her: there is no question, therefore, of the CBI taking over any case, there is no case to be taken over. But on this limited point, if our assistance is sought, to that extent, we will try to do what we can.

Now, the other questions which were referred to concern disputes, either border disputes between Mysore and Maharashtra and Mysore and Kerala or water disputes. And in referring to the water disputes, Nawal Kishoreji has said that even though the Congress has been returned cent per cent to Parliament in the Lok Sabha elections, the Centre has been less than fair. I do not think the Centre has been less than fair. I have not gone into all the facts but what he says certainly can be taken as a compliment in so far as it establishes complete impartiality of the Centre in dealing with these questions.